

Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT 52/04]

- (iii) (a) Thirty-sixth Annual Report and Accounts of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT 50/04]

- (iv) (a) Thirty-seventh Annual Report and Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 51/04]

Report (2003) of the Interceptions under sub-section (3) of section 48 of the Prevention of Terrorism Act, 2002 and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers.

- (a) Annual Report of the Interceptions for the year 2003, under sub-section (3) of section 48 of the Prevention of Terrorism Act, 2002.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT 41/04]

Second Progress Report June, 2004 on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I lay on the Table a copy (in English and Hindi) of the Second Progress Report on the action taken pursuant to the

[10 June, 2004]

RAJYA SABHA

recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters Relating thereto, June, 2004.

[Placed in Library. See No. LT 45/04]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I lay on the Table a copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification G.S.R. 72(E) dated the 23rd January, 2004, publishing the Sugar Development Fund (Amendment) Rules 2004, under sub-section 3 of section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. LT 42/04]

**MOTION FOR ELECTION TO THE INDIAN COUNCIL OF
AGRICULTURAL RESEARCH SOCIETY**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): Sir, on behalf of Shri Sharad Pawar, I move the following Motion:—

"That in pursuance of sub-rule (vii) of Rule 4, read with Rule 8 (a) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Indian Council of Agricultural Research Society."

The question was put and the motion was adopted.

श्री संजय निरूपम (महाराष्ट्र): सभापति जी, कल मैंने ... (व्यवधान)...

MR. CHAIRMAN: Mr. Sanjay Nirupam, I won't allow. Nothing will go on record if he speaks without my permission. (*Interruptions*).

श्री संजय निरूपम:*

श्री सभापति: मैं आपको बता दूँ कि मेरी अनुमति के बिना बोलेंगे तो रिकार्ड में नहीं जाएगा।

*Not recorded.